

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. SUPREME COATED BOARD MILLS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Supreme Coated Board Mills Private Limited
2.	Date of incorporation of corporate debtor	30.06.2003
3.	Authority under which corporate debtor is incorporated / registered	ROC-CHENNAI
4.	Corporate Identity No.of corporate debtor	U21022TN2003PTC051112
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.30 ground floor RCC Building New Star City, Payasambakkam Chennai TN 600052
6.	Insolvency commencement date in respect of corporate debtor	30.09.2019 (Certified Copy received on 3 rd October 2019)
7.	Estimated date of closure of insolvency resolution process	28 th March 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	RAJALAKSHMI VARDARAJAN, IBBI/IPA-003/N-000145/2017-18/11597
9.	Address and e-mail of the interim resolution professional, as registered with the Board	351-18, 2 ND FLOOR, ISHWARYA FLATS, 36 TH STREET, I BLOCK, ANNA NAGAR, CHENNAI 600040 cma.rajalakshmi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	351-18, 2ND FLOOR, ISHWARYA FLATS, 36TH STREET, 'I' BLOCK, ANNA NAGAR, CHENNAI 600040 cirp.supreme@gmail.com
11.	Last date for submission of claims	14 th October 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Form B, C, CA, D, E, F - IBBI (Insolvency Resolution Process for Corporate Person) Regulations, 2016 Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Supreme Coated Board Mills Private Limited. on 30th September 2019.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : RAJALAKSHMI VARDARAJAN

Date and Place : 5TH October, CHENNAI.



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